

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75509 of 2015

(On behalf of Revenue)

(Arising out of Order-in-Appeal No.19/GHY/CE(A)/GHY/2015 dated 24.02.2015
passed by Commissioner (Appeals) of Service Tax & Central Excise, Guwahati)

Commissioner of Service Tax & Central Excise, Guwahati

5th Floor, Sethi Trust Building,
G.S.Road, Bhangagarh,
Guwahati-781005.

Appellant

VERSUS

M/s Rr Engineers & Consultants,

Pick ME Building, 2nd Floor,
Kamarpatty,
Guwahati-781001.

Respondent

APPEARANCE :

None for the Appellant

Shri K.Chowdhury, Authorised Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75475/2024

DATE OF HEARING : 12.03.2024

DATE OF DECISION : 12.03.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal
in terms of litigation policy vide Board's instruction being
F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal
is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**